

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 102 OF 2016 &**  
**IA NO. 307 OF 2017 & IA NO. 549 OF 2018**

**Dated: 17<sup>th</sup> August 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)**

**In the matter of:**

**M/s. Hindustan Petroleum Corporation Ltd. .... Appellant(s)**  
**Versus**  
**Petroleum & Natural Gas Regulatory Board .... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran  
Mr. Manu Seshadri  
Mr. Samarth

Counsel for the Respondent(s) : Mr. Sumit Kishore  
Mr. Siddharth Bangar

**ORDER**

Heard Mr. M.G. Ramachandran, learned counsel for the Appellant for some time.

We direct the Appellant to place on record by way of an affidavit the present status of the entire situation with regard to progress of the project and schedule of time to complete the project within a week i.e., on or before 24.08.2018 with advance copy on the other side.

List the matter for further hearing on 27.08.2018 at 2.30 pm.

**(B. N. Talukdar)**  
**Technical Member (P&NG)**  
*tpd/vg*

**(Justice Manjula Chellur)**  
**Chairperson**